

In the Central Administrative Tribunal
Calcutta Bench

MA No.219 of 1997
(OA No.631 of 1996)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Sachindra Nath Naskar

Vs.

G. S. I.

For the Applicant : Dr. D.C. Bhattacharya, Advocate

For the Respondents: Mr. B. Mukherjee, Advocate.


Heard on : 17-9-98

Date of Judgement : 17-9-98

ORDER

1. Id. Advocate Mr. Mukherjee on behalf of the respondents has filed reply to the OA to-day and he submits that he has served copy of the reply to the other side. But Id. Advocate Mr. Bhattacharya for the applicant was not available. However, he submits that he has got instruction from the department that the impugned order dated 10.4.97 (Annexure-S1 to the application) has been cancelled by the Department.

2. In view of the aforesaid circumstances, I find that the application has become infructuous because the above order has been withdrawn ^{by the authority} and thereby, application is disposed of accordingly. Copy of the order may be kept in record after duly attestation by the Advocate.


(D. Purkayastha)
Member (J)